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COURT-INATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. No. 05 / 2016

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st September, 2016, 10.30 A.M

Name of the Company	Jatin Karnani & Ors. -Versus- Neelachal Minerals Limited & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- | | | | |
|--|---|---------------------|--------------------------|
| 1. MR. UTPAL BOSE, SR. ADV. | } | Petitioner | Subram
01.09.2016 |
| 2. MR. D.N. SHARMA, ADV. | | | |
| 3. MR. SUBRATA DAS, ADV. | | | |
| 1) MRS. MANJU BHUTERIA - ADV | } | R1 to R4 | RA |
| 2) MS. U. CHAKRABORTY - ADV | | | |
| 3) MR. P. CHANDIA | | | |
| 1) MR. RAJNANKU BANERJEE, SR. ADV. | } | for
Reshmi Bubna | Reshmi Bubna
1/9/2016 |
| 2) MR. NIRMALAYA DASGUPTA, ADV. | | | |
| 3) MR. ANUJIT BISWAS, ADV. | | | |

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondents 1 to 4 are present.

Heard both sides at length on CA No. 17/2016 filed by the Ld. Lawyer on behalf of Ms. Reshmi Bubna, for impleading her as one of the respondents in Company Petition No. CP 05/2016.

The Ld. Lawyer on behalf of the petitioner as well as the Ld. Lawyer on behalf of respondents 1 to 4 have fairly conceded that the applicant may be added as a respondent in the Company Petition, without the applicant accepting her to be a shareholder and without prejudice to her rights to make submissions in this proceeding on the basis of her claim in Civil Suit No. 230 of 2013 pending in the Hon'ble High Court at Calcutta, to which the Ld. Lawyer appearing on behalf of Ms. Reshmi Bubna has also conceded.

In view of the submissions made by both the side, conceding the petition filed by Ms. Reshmi Bubna, the Company Application, CA No. 17/2016 is allowed.

Ms. Reshmi Bubna, Applicant may be added/ impleaded as one of the respondents in CP No. 05/2016.

In the last order dated 26-08-2016, the CA Number, mentioned as "CA No. 17/2013" be read as "CA No. 17/2016".

The petitioner is asked to make necessary amendment in the Title page of CP No. 05/2016 with a copy to the respondent Nos. 1 to 4 as well as to the newly added respondent, namely, Ms. Reshmi Bubna.

The respondent Nos. 1 to 4 as well as the newly impleaded respondent have the liberty to file their written objection, if any.

The Ld. Lawyer on behalf of the petitioner is directed to serve a copy of the amended petition to the respondents within a period of one week from the date of receipt of certified copy of this order and further two weeks' time is allowed to the respondents to file their objection, if any and one week's time is allowed to the petitioners to file their rejoinder, if any.

Fix 04-10-2016.


MANORAMA KUMARI
MEMBER(J)